

HIGH COURT OF DELHI : NEW DELHI

The Roster of Sitting of Hon'ble Judges of this Court, effective from 27th February, 2012 is as under:-

DB-I Hon'ble the Acting Chief Justice Hon'ble Mr. Justice Rajiv Sahai Endlaw	<ol style="list-style-type: none">1. PILs2. Writ Petitions challenging Constitutional validity of any Act, Rules, Regulations etc.3. Appeals under the Chartered Accountants Act4. Letters Patent Appeals (other than those relating to Armed Forces) from the year 2006 onwards including 2012.5. Company Appeals.6. Regular hearing matters of the above categories
DB-II Hon'ble Mr. Justice Sanjay Kishan Kaul Hon'ble Mr. Justice Rajiv Shakhder	<ol style="list-style-type: none">1. Writ Petitions relating to MTNL, MCD, NDMC, etc. except where Constitutional validity is challenged.2. Writ Petitions (Land Acquisition)3. Writ Petitions (Co-operative Societies)4. First Appeals from Orders (Original Side).5. Execution First Appeals (Original Side)6. Civil Contempt Appeals7. Original Civil Jurisdiction Appeals (OCJA)8. Writ Petitions (Tender, AIIFR & BIFR, DRT)9. Regular hearing matters of the above categories
DB-III Hon'ble Mr. Justice Badar Durrez Ahmed Hon'ble Mr. Justice V.K. Jain	<ol style="list-style-type: none">1. Income Tax Appeals, ITRs, WTRs and other related tax matters upto the year 2005.2. Writ Petitions challenging orders passed by the High Court on Administrative side3. Writ Petitions (Service) including matters arising out of orders of CAT.4. Regular hearing matters of the above categories.
DB-IV Hon'ble Mr. Justice Pradeep Nandrajog Hon'ble Ms. Justice Pratibha Rani	<ol style="list-style-type: none">1. Criminal Appeals of the year 1999.2. Criminal Contempt Petitions3. Criminal Contempt References4. Regular First Appeals (Original Side)5. Regular hearing matters of the above categories
DB-V Hon'ble Mr. Justice Anil Kumar Hon'ble Mr. Justice Sudershan Kumar Misra	<ol style="list-style-type: none">1. Writ Petitions (Service) relating to Armed Forces2. Letters Patent Appeals relating to Armed Forces3. Regular hearing matters of the above categories.

<p>DB-VI</p> <p>Hon'ble Ms. Justice Gita Mittal</p> <p>Hon'ble Mr. Justice J.R. Midha</p>	<ol style="list-style-type: none"> 1. Criminal Appeals of the years 2002 to 2008 and 2010 2. Death Sentence References with connected Appeals 3. Criminal Leave Petitions for the year 2012 4. Regular hearing matters of the above categories
<p>DB-VII</p> <p>Hon'ble Mr. Justice S. Ravindra Bhat</p> <p>Hon'ble Mr. Justice S.P. Garg</p>	<ol style="list-style-type: none"> 1. Criminal Appeals upto the year 1997, 1998 and of the years 2000, 2001, 2009, 2011 and 2012. 2. Criminal Writs including those relating to habeas corpus & preventive detention 3. Criminal Leave Petitions upto the year 2011 4. Letters Patent Appeals (other than those relating to Armed Forces) up to the year 2005. 5. Regular hearing matters of the above categories
<p>DB-VIII</p> <p>Hon'ble Mr. Justice Sanjiv Khanna</p> <p>Hon'ble Mr. Justice R. V. Easwar</p>	<ol style="list-style-type: none"> 1. Writ Petitions (Tax) 2. Tax matters including Income Tax Appeals from the year 2006 onwards including 2012 3. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice P.K. Bhasin</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Labour). 2. Regular hearing matters of the above category.
<p>Hon'ble Ms. Justice Hima Kohli</p>	<ol style="list-style-type: none"> 1. Civil Writs (DDA) of the year 2010, 2011 (instituted from 01.07.2011 to 31.12.2011) and of 2012. 2. Civil Writs (MCD, NDMC, Electricity /DVB, DJB, MTNL, and Education) 3. Regular hearing matters of the above categories
<p>Hon'ble Mr. Justice Vipin Sanghi</p>	<ol style="list-style-type: none"> 1. Civil Writs relating to Nationalized Banks & Financial Institutions 2. Civil Writs (Misc.) including Statutory Authorities, Government of India, GNCTD, DTC, Urban Arts Commission, Airport Authority of India, Tourists & Guides, Election etc. 3. Civil Writs (STA) 4. Civil Contempt Petitions 5. Regular hearing matters of the above categories
<p>Hon'ble Ms. Justice Veena Birbal</p>	<ol style="list-style-type: none"> 1. Regular Second Appeals 2. Second Appeals from Orders (Rent) 3. Civil Misc. (Main) HM Act. 4. Matrimonial cases 5. Civil Revisions (HM Act) 6. First Appeals against Orders 7. Regular hearing matters of the above categories

Hon'ble Mr. Justice Siddharth Mridul	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service) 2. Regular hearing matters of the above categories
Hon'ble Mr. Justice V.K. Shali	<ol style="list-style-type: none"> 1. Bail Matters 2. Criminal Appeals (of the years 2006, 2007, 2010 & 2011) 3. Criminal Writs (up to the year 2005) 4. Criminal Misc. Main Cases (up to the year 2005 & of 2011) 5. Regular hearing matters of the above categories
Hon'ble Mr. Justice Sunil Gaur	<ol style="list-style-type: none"> 1. Civil Writs relating to Railways, Cantonment Board and P.P. Act. 2. Civil Writs (Misc.) including Land Reforms 3. Civil Writs (DDA) upto the year 2009 and of the years 2011 (instituted from 01.01.2011 to 30.06.2011) & 2012. 4. Land Acquisition Appeals. 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Suresh Kait	<ol style="list-style-type: none"> 1. Criminal Appeals (of the years 2004, 2005, 2009, 2010 and of 2011) 2. Criminal Misc. Main Cases (of the years 2006, 2007, 2010 and of 2011) 3. Criminal Revision Petitions up to the year 2004 and of 2006, 2010 and 2011 4. Regular hearing matters of the above categories
Hon'ble Mr. Justice Valmiki J. Mehta	<ol style="list-style-type: none"> 1. Regular First Appeals (other than Land Acquisition) 2. Execution First Appeals 3. Execution Second Appeals 4. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Indermeet Kaur	<ol style="list-style-type: none"> 1. Civil Misc. Main (Other than HM Act & MV Act) 2. Civil Revisions (Other than HM Act) 3. Regular hearing matters of the above categories
Hon'ble Ms. Justice Mukta Gupta	<ol style="list-style-type: none"> 1. Bail Matters 2. Criminal Appeals (up to the year 2002 and of 2010 & 2011) 3. Criminal Writs (of the year 2007, 2008, 2010, 2011 and 2012) 4. Criminal Misc. Main Cases (of the years 2010 & 2011) 5. Criminal Revision Petitions (from the years 2007 to 2011). 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice G.P. Mittal	<ol style="list-style-type: none"> 1. First Appeals from Orders (MACT) 2. MAC Appeals 3. Civil Misc. Main (MV Act) 4. Regular hearing matters of the above categories

Hon'ble Mr. Justice M.L. Mehta	<ol style="list-style-type: none"> 1. Bail Matters 2. Criminal Appeals (of the years 2003, 2008, 2010 and 2011) 3. Criminal Writs (of the years 2006, 2009 & 2010) 4. Criminal Misc. Main Cases (of the years 2008 to 2011) 5. Criminal Revision Petitions (of the years 2005, 2010 and 2011) 6. Regular hearing matters of the above categories
(Company Jurisdiction) Hon'ble Mr. Justice Manmohan	<ol style="list-style-type: none"> 1. Company Matters 2. Regular hearing matters of the above category
(Original Jurisdiction) Hon'ble Ms. Justice Reva Khetrapal	Original Side Matters including Finals of 'A' Court (Judge-in-charge)
Hon'ble Mr. Justice Kailash Gambhir	Original Side Matters including Finals of 'C' Court
Hon'ble Mr. Justice G.S. Sistani	Original Side Matters including Finals of 'G' Court and matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act 1996
Hon'ble Dr. Justice S. Muralidhar	Original Side matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act 1996
Hon'ble Mr. Justice Manmohan Singh	Original Side Matters including Finals of 'F' Court
Hon'ble Mr. Justice A.K. Pathak	Original Side Matters including Finals of 'E' Court

Notes: -

1. Mentioning of urgent matters before DB-II.
2. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
3. Specially directed matters may be assigned by Hon'ble the Acting Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or in specially constituted Benches.
4. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.

5. Hon'ble Judge In-charge, Original Side will equally distribute arbitration matters to the two arbitration Courts and other matters to the remaining Courts.
6. Bail matters, Criminal Appeals, Criminal Writs and Criminal Misc. Main Cases, pending before the board of Hon'ble Mr. Justice Sudershan Kumar Misra shall stand transferred to the board of Hon'ble Mr. Justice V.K. Shali.
7. Fresh Bail Applications shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice V.K. Shali, Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice M.L. Mehta on random basis.
8. Fresh Criminal Appeals (SB) and Criminal Misc. Main Cases shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice V.K. Shali , Hon'ble Mr. Justice Suresh Kait, Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice M.L. Mehta on random basis.
9. Fresh Criminal Revision Petitions shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice Suresh Kait, Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice M.L. Mehta on random basis.
10. RFAs against the orders of Copy Right Board will be listed before Division Bench-I and FAOs against the orders of Family Courts will be listed before Division Bench-II.
11. Fresh Civil Writ (DDA) shall be equally distributed between the roster benches of Hon'ble Ms. Justice Hima Kohli and Hon'ble Mr. Justice Sunil Gaur on random basis.